

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.441/2000

Wednesday this the 31st day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

K.N.Radhamani Amma, W/o P.T.Bhaskaran Nair,
aged 45 years, Postal Assistant,
Mallapalli West PO,
Thiruvalla (Krsihna Nivas,
Kunnanthanam, Mallapalli,
Pathanamthitta).

...Applicant

(By Advocate Mr. MRR Nair (rep)

Vs.

1. The Superintendent of Post Offices,
Thiruvalla Division,
Thiruvalla.
2. The Assistant Superintendent of
Post Offices, Thiruvalla Sub Division,
Thiruvalla.
3. The Assistant Superintendent of Post Offices,
Thiruvalla Postal Division,
Thiruvalla.
4. The Director of Postal Services (HQ)
Office of the Chief Post Master General,
Kerala Circle, Trivandrum.
5. Shri N.G.K. Nair, Superintendent of
Post Offices, Thiruvalla Division,
Thiruvalla.
6. Union of India, represented by its
secretary to Government of India,
Ministry of Communications, New Delhi.Respondents

(By Advocate Mr. K.R.Rajkumar ACGSC (for R.1to4 and 6)

The application having been heard on 31.5.2000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is facing a departmental
disciplinary proceedings has filed this application for a
declaration that the applicant is entitled to get the
copies of the documents requested by her including copy of
the preliminary investigation report and Circle Office

.2.

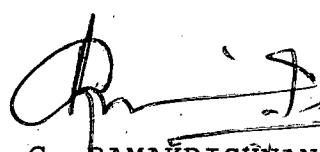
letter dated 21.8.98 and to direct the respondents to supply copies of the documents requested for by the applicant before the examination of the witnesses in the enquiry.

2. Learned counsel for the respondents under instructions from the concerned respondents stated that regarding granting of investigation report, which is a manuscript containing six pages, the applicant has already been given permission to go through it. It is further stated that if the applicant wishes to take extract from it, the applicant will be again permitted to do so. As far as the letter dated 21.8.98 is concerned, the counsel states that this document is irrelevant for the above enquiry and that therefore, the applicant cannot claim it.

3. Under the aforesaid circumstances, we are of the considered view that at this stage of the enquiry, the Tribunal cannot interfere. However, if the applicant wishes to take extract of the preliminary investigation report, the respondents as undertaken, will allow her to do so.

4. The application is closed with the above observation. No order as to costs.

Dated the 31st day of May, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

S.



A.V. HARIDASAN
VICE CHAIRMAN